



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00662/2020

Chandigarh, this the 12th of October, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Vikram Kundra aged about 42 years son of Charanjit Singh, resident of House No. 131, Baba Isher Singh Nagar, Village Dhina, Jalahdhar Cantt, District Jalandhar – 144001.

....Applicant

(BY: Mr. G.S. Brar, Advocate)

Versus

1. The State of Punjab through its Additional Chief Secretary, Department of Forest and Wildlife Preservation, Punjab Civil Secretariat, Chandigarh – 160009.
2. The Principal Chief Conservator of Forest (HoFF) Punjab, Forest Bhawan, Sector 68, Sahibzada Ajit Singh Nagar – 140308.
3. The Divisional Forest Officer, Jalandhar-144001 (Territorial)
4. Rajesh Gulati S/o Sh. Baldev Raj, Aged 49 years, (Divisional forest Officer), Jalandhar at Phillaur, R/o 285, GGS Avenue, Jalandhar, Punjab.

... .Respondents

(BY: Mr. Rakesh Verma, Advocate for Respondents No.1 to 3 Ms. Anu Chatrath, Sr. Advocate along with Mr. Nishant Maini, Advocate for Respondent No. 4)

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. For the reasons stated therein, MA No. 060/00964/2020 is allowed. Accordingly, Rajesh Gulati (Divisional Forest



Officer) is impleaded as Respondent No. 4 in the array of parties. Amended cause title is taken on record.

2. Learned counsel for the applicant prays that the applicant be permitted to withdraw the O.A. to which learned counsel for the respondents does not raise any objection.
3. Prayer is allowed.
4. The O.A. is disposed of as withdrawn. No costs.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
Member (J)

Place: Chandigarh
Dated: 12.10.2020.

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